

**Sputniks**

\*1403-A. Shrimati Ila Falchondhuri: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that Professor M. S. Thacker, Secretary of the Department of Scientific Research in the Union Education Ministry was invited to Russia to participate in the celebrations of the 40th Anniversary of the Russian revolution;

(b) if so, whether he held any discussions with the Soviet Scientists about the two Russian Sputniks; and

(c) whether Professor Thacker has since returned to India?

The Minister of Education and Scientific Research (Maulana Azad):

(a) Yes, Sir.

(b) No, Sir.

But he secured some general information about the Russian Sputnik II in casual conversation with the Russian scientists.

(c) Yes Sir.

**Dual System in High Courts**

\*1404. Shri S. Ghose: Will the Minister of Law be pleased to state:

(a) whether there is dual system in the legal profession prevalent in the Supreme Court of India and any of the High Courts in India;

(b) if so, in which court it is prevalent;

(c) reasons why such system has not been abolished;

(d) the court or courts where there was such a system and has been abolished now; and

(e) the reasons for its abolition?

The Minister of Law (Shri A. K. Sen): (a) and (b). The dual system of counsel and solicitor obtains only on the original side of the Calcutta and Bombay High Courts. The system now obtaining in the Supreme Court is strictly not a dual system.

(c) As reported by the All India Bar Committee in 1953, there are no strong reasons for abolishing the dual system in Calcutta and Bombay. On the other hand, it has certain advantages, particularly for the mercantile and business communities of these two cities.

(d) The Supreme Court till 1954 and the original side of the Madras High Court many years ago.

(e) As regards the Supreme Court reasons for the abolition of the Agency system will be found in para. 82 of the All India Bar Committee's Report. As regards the Madras High Court the reasons are lost in antiquity.

**Auditing of Government Undertakings**

\*1405. Shri B. C. Mullick: Will the Minister of Finance be pleased to state the basis of appointments of the professional auditors in the Commercial and industrial undertakings owned wholly or partly by Central Government?

The Deputy Minister of Finance (Shri B. E. Bhagat): The accounts of commercial and industrial undertakings run departmentally and of certain statutory corporations like the Damodar Valley Corporation, Industrial Finance Corporation, Rehabilitation Finance Administration, Air India International and the Indian Airlines Corporation are audited by the Comptroller and Auditor General and no professional auditors are therefore appointed. In the case of undertakings governed by the Indian Companies Act, auditors are appointed on the advice of the Comptroller and Auditor General who has also the right to issue directions in regard to the manner of audit and to conduct a supplementary audit. In a few statutory corporations like the Reserve Bank of India, the State Bank of India and the Life Insurance Corporation, auditors are appointed by Government or with their approval in accordance with the provisions of the law.